



* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Decided on: 10.09.2018

+ **W.P.(C) 8483/2018, C.M. APPL.32583-32585/2018**

OSCAR FERNANDESPetitioner

Versus

ASSISTANT COMMISSIONER OF INCOME TAX, CIRCLE 52(1)
AND ORS.Respondents

+ **W.P.(C) 8293/2018, C.M. APPL.31812-31814/2018**

RAHUL GANDHIPetitioner

Versus

PRINCIPAL COMMISSIONER OF INCOME TAX-18 AND ORS.
.....Respondents

Through: Sh. Arvind Datar, Sr. Advocate with Ms. Kavita Jha and Sh. Vaibhav Kulkarni, Advocates, for petitioner in W.P.(C) 8293/2018.

Sh. P. Chidambaram, Sr. Advocate with Ms. Kavita Jha and Sh. Vaibhav Kulkarni, Advocates, for petitioner in W.P.(C) 8482/2018 and W.P.(C) 8483/2018.

Sh. Tushar Mehta, ASG with Sh. Zoheb Hossain, Sr. Standing Counsel, for Revenue.

CORAM:

HON'BLE MR. JUSTICE S. RAVINDRA BHAT

HON'BLE MR. JUSTICE A.K. CHAWLA

MR. JUSTICE S. RAVINDRA BHAT

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1. W.P.(C) 8293/2018; W.P.(C) 8482/2018 and W.P.(C) 8483/2018 are dismissed.

2. For detailed judgment, the decision dated 10.09.2018 in W.P.(C) 8482/2018



may be referred to.

S. RAVINDRA BHAT
(JUDGE)

A.K. CHAWLA
(JUDGE)

SEPTEMBER 10, 2018

